

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW – 258 OF 2020**

Kargwal Constructions Pvt. Ltd. Petitioner.

Versus

Office of the District Collector
and Magistrate, North Goa & ors. Respondents.Mr. A. D. Bhohe, with Ms. A. Fernandes, Advocates for the
Petitioner.Mr. D.J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for respondents no.1, 3 and 4.**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.****Date : 12th October, 2020.****P.C. :-**

The Respondents are directed to file a response to this
Petition within four weeks from today.

2. In addition to this, leave is granted to the Petitioner to
implead some of the parties earlier objected to holding public hearing
during the pandemic, as the Respondents in representative capacity.

3. The Petitioner to take necessary steps as contemplated by
Order 1, Rule 8 of the CPC.

4. S.O. to 23/11/2020.

Smt. M.S. Jawalkar, J.**M.S. Sonak, J.**